

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
EXCISE APPEAL BRANCH**

Dated: 02/06/2016

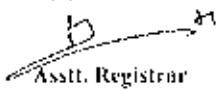
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70234/2016-EX[DB] dated 25/05/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	W/MISC/70148/2016 1/70047/2016	COMMISSIONER OF CUSTOMS CENTRAL EXCISE & SERVICE TAX- NOIDA II OFFICE OF THE COMMISSIONER CENTRAL EXCISE HOTEL FORMULE 1, WEGMANS BUSINESS PARK, KP-III, GREATER NOIDA, GAUTAM BUDDH NAGAR U.P.
		Name and Address of Respondent
2		N C CABLE LTD 3A, SECTOR- 31, KASNA,, GREATER NOIDA,, U.P.

Copy To

3 Advocates / Consultant(s):

4 Additional Party's Name & Address :

5 Bar Association, CRSTAT, Delhi

6 Director Publications, Customs, Excise, I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishan Pitamahi Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Ison Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, I-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

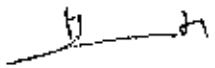
13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

14 The ICFAI society, 52, Nagarjuna Hill, Pozzagutta Hyderabad.-500082

15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD

Ground, Near Karkardooma Court, Delhi-110032

16 C.D.R. 17 Office Copy 18 Grand File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**MA-70148/16
& Ex. Appeal No.70047/16**

Arising out of O/A No.NOI-EXCUS-002-APP-0087-15-16 dated 28.09.2015 passed by Commr. (Appeals) of Central Excise & Customs Noida.

For approval and signature:

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

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1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
 3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Noida

...APPELLANT(S)

VERSUS

M/s N. C. Cables Ltd.

RESPONDENT (S)

APPEARANCE

Shri Rajeev Ranjan, Joint Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 25.05.2016

Final ORDER NO. 70234/2016



